

[Shri D. P. Yadava]

with the Audited Accounts and the comments of the Controller and Auditor General thereon under sub-section (1) of section 619 A of the Companies Act, 1956. [Placed in Library See No. LT—629/71]

INDUSTRIAL FINANCE CORPORATION
AMENDMENT REGULATIONS AND NOTI-
FICATIONS UNDER CUSTOMS ACT
CENTRAL EXCISE AND SALT ACT.

THE MINISTER OF STATE IN MINIS-
TRY OF FINANCE (SHRI K.R. GANESH):
I beg to lay on the Table—

(1) A copy of the industrial Finance Corporation (Issue and Management of Bonds) Amendment Regulations, 1971 (Hindi and English versions) published in Notification No. 2/71 in Gazette of India dated the 5th June, 1971, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT—630/71]

(2) A copy each of the following Notifi-
cations (Hindi and English versions) under
section 159 of the Customs Act, 1962 :—

(i) G. S. R. 961 published in Gazette of
India dated the 19th June, 1971 to-
gether with an explanatory memo-
randum.

(ii) G. S. R. 964 published in Gazette
of India dated the 22nd June 1971
together with an explanatory memo-
randum.

(iii) G. S. R. 977 published in Gazette
of India dated the 26th June, 1971,
together with an explanatory memo-
randum

(iv) G. S. R. 978 published in Gazette
of India dated the 26th June, 1971
together with an explanatory memo-
randum.

[Placed in Library. See No. LT—631/71]

(3) A copy each of the following Notifica-
tions (Hindi and English versions) under sec-
tion 159 of the Customs Act, 1962 and sec-
tion 38 of the Central Excise and Salt Act,
1944 :—

(i) The Customs and Central Excise
Duties Export Drawback (General) Twenty-
seventh Amendment Rules, 1971, published
in Notification No. G. S. R. 911 in Gazette
of India dated the 5th June, 1971.

(ii) The Customs and Central Excise
Duties Export Drawback (General) Twenty-
eighth Amendment Rules, 1971, published in
Notification No. G. S. R. 912 in Gazette of
India dated the 5th June, 1971.

(iii) The Customs and Central Excise
Duties Export Drawback (General) Twenty-
ninth Amendment Rules, 1971, published in
Notification No. G. S. R. 913 in Gazette
of India dated the 5th June, 1971.

(iv) The Customs and Central Excise Duties
Export Drawback (General) Thirtieth Amend-
ment Rules, 1971, published in Notification
No. G.S.R, 914 in Gazette of India dated the
5th June, 1971.

(v) The Customs and Central Excise
Duties Export Drawback (General) Thirty-
first Amendment Rules, 1971, published in
Notification No. G. S. R. 915 in Gazette
of India dated the 5th June, 1971.

(vi) The Customs and Central Excise
Duties Export Drawback (General) Thirty-
second Amendment Rules, 1971 published in
Notification No. G. S. R. 916 in Gazette
of India dated the 5th June, 1971.

(vii) The Customs of Central Excise
Duties Export Drawback (General) Thirty-
third Amendment Rules, 1971, published
in Notification No. G. S. R. 917, in Gazette
of India dated the 5th June, 1971 [Placed in
Library. See No. LT—632/71]

ANNUAL REPORT OF SCHOOL OF
PLANNING AND ARCHITECTURE AND
A STATEMENT RELATING THERETO

THE DEPUTY MINISTER IN THE MINI-
STRY OF EDUCATION AND SOCIAL